

ITEM NO.306

COURT NO.9

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).406/2013

RE-INHUMAN CONDITIONS IN 1382 PRISONS

(With appln.(s) for exemption from filing O.T.)

Date : 16/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

By Post

Mr. Gaurav Agrawal, Adv. (A.C.)

For Respondent(s)

Mr. R.M. Bajaj, Adv.  
Mr. Rajiv Singh, Adv.  
Ms. Binu Tamta, Adv.  
Ms. Sushma Suri, AOR

NALSA

Mr. Rajesh Kumar Goel, Director, NALSA

UPON hearing the counsel the Court made the following  
O R D E R

It is very disconcerting to hear from learned  
counsel for the Union of India that there is n

information available except from three States wi

regard to the release of under trial prisoners.

A meeting of the Under Trial Review Committee was  
supposed to be held on or before 30th September, 2015,

but only three States have responded to the information

sought by the Ministry of Home Affairs, Government of  
India.

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Learned counsel for the Union of India says that the  
matter will now be taken up very seriously with all the  
State Governments and the Union Territories and it will  
be ensured that the meetings are regularly held in terms

Signature Not Verified

Digitally signed by

Sanjay Kumar

Date: 2015.10.17

12:47:25 IST

Reason:

of the Advisories given by the Ministry of Home Affairs at least once in every three months.

Learned counsel for the Union of India also says that the latest status report will be filed in the second week of January, 2016.

In the meanwhile, learned amicus curiae informs us that the Under Trial Review Committee has been set up in every District and a representative of the District Legal Services Authority has been included in all the Under Trial Review Committees and, therefore, to this extent the order dated 18th September, 2015 has been complied with.

List the matter on 29th January, 2016. We make it clear that learned counsel for the Union of India should be fully briefed in all aspects of the case.

(SANJAY KUMAR-I)  
AR-CUM-PS

(JASWINDER KAUR)  
COURT MASTER